

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:284
ANSWERED ON:14.12.2011
ADMISSION IN SCHOOLS
Gutha Shri Sukender Reddy

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the recommendations of the Ashok Ganguly Committee relating to fixing of the minimum age for admission of children in schools in the country;
- (b) whether the Government has accepted the recommendations of the said Committee;
- (c) if so, the follow-up action taken/being taken in this regard and if not, the reasons therefor;
- (d) whether instances of some business establishments running a chain of schools and admitting children from the age of one year, have come to the notice of the Government;
- (e) if so, the details thereof; and
- (f) the steps being taken to lay down guidelines and put in place an agency to effectively monitor admission in schools in the country?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL)

(a) to (f) : A statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (f) OF LOK SABHA STARRED QUESTION NO. 284 FOR 14.12.2011 RAISED BY SHRI GUTHA SUKHENDER REDDY REGARDING ADMISSION IN SCHOOLS

(a) to (c) The Committee chaired by Shri Ashok Ganguly, the then Chairman, CBSE submitted its report on 31st March, 2007 on pre-primary and pre school education in Delhi in compliance with the Order of the Hon'ble High Court of Delhi in Writ Petition No.12490/2006. The Committee inter-alia recommended that a child should have attained four years of age on or before 31st March of the year of admission to be considered eligible for gaining admission to pre-primary class. Consequently, children completing five years of age on or before 31st March of the year of admission would progress to Class-I. The Government of Delhi has accepted the recommendation of the Committee regarding age of admission in schools and issued an order accordingly.

(d) & (e) No such information has been received in respect of any recognized unaided schools by the Directorate of Education, NCT of Delhi..

(f) The Right of Children to Free and Compulsory Education (RTE) Act,2009 provides that every child of the age of 6-14 years shall have a right to free and compulsory education. Further the RTE Act provides that with a view to prepare children above the age of 3 years for elementary education and to provide early childhood care and education for all children until they complete the age of six years, the appropriate Government may make necessary arrangement for providing free pre-school education for such children. Monitoring of admission in schools is done by the State/UT Governments.